

[3418]

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE SEVENTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION Nos. 30771, 30801, 31093, 31161, 31288, 31297, 31315, 31317,
31319, 31350, 31356, 31357, 31361, 31362, 31369, 31375, 31376, 31396, 31412,
31431, 31450, 31454, 31470, 31472, 31473, 31475, 31481, 31482, 31484, 31487,
31493, 31496, 31497, 31499, 31505, 31508, 31515, 31518, 31520, 31523, 31527,
31532, 31533, 31535, 31538, 31541, 31542, 31545, 31546, 31548, 31554, 31559,
31565, 31572, 31578, 31582, 31584, 31587, 31604, 31621, 31623, 31628, 31630,
31637, 31640, 31643, 31654, 31659, 31675, 31677, 31705, 31718, 31743, 31818,
31846, 31854, 31858, 31865, 31873, 31915, 31917, 31925, 31994, 32010, 32227,
32235, 32246, 32273, 32274, 32289, 32494, 32969, 33149, 33242, 34019, 34025,
34293 and 34371 of 2024

WRIT PETITION NO: 30771 OF 2024

Between:

1. Dr.S.Satyanarana, S/o. S.Bhoomaiah, Aged 41 years, Occ. Doctor, R/o. H.No.5-48, Mulkalla (V), Hajipur (M), Mancherial District, Telangana State.
2. Dr.V.Rajitha, W/o. Polasa Srinivasa, Aged 40 years, Occ. Doctor, R/o. 3-3-31/v/211, Ramalayam Street, Kukatpalli, Ranga Reddy District, Hyderabad, Telangana.

...PETITIONERS

AND

1. The State of Telangana, Rep by its Principal Secretary to Government, Health, Medical and Family Welfare (C1) Department, Dr.B.R.Ambedkar Telangana State Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences Telangana, Warangal, Rep. by its Registrar.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ order or direction especially one in the nature of writ of mandamus declaring that

- a) That Rule-VIII(I) I and II of Telangana Medical Colleges admitted in to Post Graduate Medical Courses Rule 2021 of amended vide G.O.Ms.No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2014, as it is illegal, arbitrary, discriminatory and unreasonable and is therefore violative of article 14 and 15 of the Constitution of India.
- b) Further declare that the para-1(A) (i) and (ii) of the notification for admissions in to P.G. Medical Degree/Diploma Courses under, Competent Authority quota for 2024-25 dated 31.10.2024 as illegal, arbitrary and unreasonable and is also contrary to Rule-I of the Telangana Medical College admission into P.G. Medical College Rules 2021.
- c) Further declare that petitioners shall be regarded as eligible by treating them as local candidates.
- d) Further declare that not extending the benefit of being treated as local candidates as was extended to the candidates who have studied in the state wide institutions outside the State of Telangana, is illegal and discriminatory and is violative of Article 14 and 15 of the Constitution of India.
- e) Further declare that not extending the benefit being treated as local candidate on par with those who have passed MBBS/equivalent examination from a Medical Institution in Telangana State, Siddardha Medical College (As is provided in para-1(c) of the notification dated 31.10.2024 issued by the 2nd respondent is illegal and discriminatory.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents receive offline application from the petitioners or receive online

application of the petitioners by providing suitable option to enable the petitioners to make online application pending disposal of the Writ Petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to receive the application in pursuance of notification for admission in to P.G. Medical Degree/Diploma Courses dated 31.10.2024 (In Kaloji Narayana Rao University of Health Sciences Telangana) by treating petitioners as local candidates pending disposal of the Writ Petition.

**Counsel for the Petitioners: SRI M. SURENDER RAO, SENIOR COUNSEL
REPRESENTING SRI SRINIVASA RAO MADIRAJU**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 30801 OF 2024

Between:

Dr.B.Rajeshwar S/o. Gangaiah, Aged about 40 years, Occ. Medical Officer, Primary Health Centre, Turkapally, Sangareddy District, Roll No.24661027617

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary to Govt. Medical, Health and Family Welfare Department, Secretariat, Hyderabad 500 022
2. Kaloji Narayan Rao University of Health Sciences, Warangal, Rep. by its Registrar
3. The Convenor of Post Graduate Admissions Kaloji Narayan Rao University of Health Sciences, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or direction more particularly one in the nature of Writ of Mandamus declaring the action of respondents in issuing impugned GO

Ms.No.148, HM and FW (C1) Department, dated 28.10.2024 and notification of the 2nd respondent dated 30.10.2024 in so far as exclusion of candidates who have studied MBBS outside the State/Country for admission into Post Graduate Medical Degree/Diploma Courses under Competent Authority Quota for the year 2024-2025 in the State of Telangana as arbitrary, illegal and violative of Article 14 and 16 of Constitution of India and set aside the same.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to receive and consider the petitioner's application of the petitioner for admission into Post Graduate Medical Degree/Diploma Courses under Competent Authority Quota for the year 2024-2025 in the State of Telangana, pending disposal of the above writ petition.

**Counsel for the Petitioner: SRI S. SATYAM REDDY, SENIOR COUNSEL
REPRESENTING SRI SARASANI RAHUL REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2 & 3: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31093 OF 2024

Between:

Nettem Naga Sumana D/o. N. Ramanjaneyulu, Aged about 24 years, Occ: Doctor,
R/o. H.No.87-322, B-107, Vishwa Sai Nivas, Kisan Nagar, Kurnool City, Andhra
Pradesh

...PETITIONER

AND

1. State of Telangana, Department of Medical and Health Service, Secretariat,
Hyderabad Represented by its Principal Secretary
2. Kaloji Narayana Rao University of Health Services, Warangal, Telangana
Represented by its Registrar

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ, Order or direction more particularly in the nature of Writ of Mandamus to declare Rule 4 of GOM 148 HM & FW (C1) Dept. dated 28.10.2024 substituting Rule VIII of Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as arbitrary, unjust, unreasonable, illegal and contrary to Article 14, 19(1)(g) and 21 of Constitution of India and consequently, strike off the same and give effect to Rule VIII of GO 155 as it existed prior to the amendment brought into effect by GO 148 and direct the Respondents to consider me eligible for the NEET PG Counselling in the State of Telangana.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent to consider the Petitioner as Local Candidate for admission into PG Medical Degree Courses 2024-25 pending disposal of the above WP.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to reserve a seat for the Petitioner herein in NEET PG Counselling for admission into PG Medical Degree Courses 2024-25 pending disposal of the above WP.

**Counsel for the Petitioner: SRI A. VENKATESH, SENIOR COUNSEL
REPRESENTING Ms. PRATUSHA BOPPANA**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31161 OF 2024

Between:

Dr.P.Archana D/o P.Rama Krishna Reddy, Aged 49 years, Occ: Medical Officer, Government Homoeo Dispensary, Zaheerabad, Sanga Reddy District, Telangana State

...PETITIONER

AND

1. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Dist. Warangal, Telangana.
2. State of Telangana, Rep. by the Principal Secretary, Health, Medical and Family Welfare Telangana Secretariat, Hyderabad.
3. The Director, Department of Ayush Government of Telangana, Door No. 8-1-14, Market Street, Near Passport office, Secunderabad-500 003
4. The National Testing Agency, rep. by its Secretary, Department of Higher Education Ministry of Education, Government of India, New Delhi.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Mandamus to declare the amended Rule 4 of G.O.Ms. No.148 dated 28.10.2024 r/w G.O.Ms. No.149 dated 28.10.2024 Substituting Rule VIII of Telangana Medical Colleges (Admission into Post Graduate Medical Courses) Rules, 2021 as illegal; and to direct the respondents not to give effect to the Regulation at Para 3.4 of the Prospectus, with a further direction to give effect to G.O.Ms.No.155 dated 18.11.2021 as it existed prior to bringing the said amendment in to force and Consequently direct the Respondents to accept and process the Application of the Petitioner pertaining to M.D (Homeo) Course 2024-25 by applying G.O.Ms. No.155 dated 18.11.2021 for granting admission into M.D (Homeo) course for the year 2024-2025 based on the Score Card dated 31.07.2024 issue by the 4th Respondent and the in-service candidate certificates dated 02.07.2024/06.11.2024 issued by the 3rd Respondent.

(Prayer is amended as per Court Order dated 12.11.2024 Vide I.A. No. 2 of 2024 in W.P.No.31161 of 2024)

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to accept the application of the Petitioner in physical form for the MD Homeo Course for the year 2024-2025.

Counsel for the Petitioner: SRI K. R. K. V. PRASAD

**Counsel for the Respondent No.1: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

**Counsel for the Respondent No.2 & 3: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.4: SRI GADI PRAVEEN KUMAR,
DEPUTY SOLICITOR GENERAL OF INDIA**

WRIT PETITION NO: 31288 OF 2024**Between:**

Kolisetty Tarun, S/o. K. Venkata Satyanarayana Prasad, Aged about 24 years, Occ: Student R/o. H.No.8-16-9, Kolisetty Bhavan Balaji Nagar, Vizianagaram District Andhra Pradesh - 535003.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad - 500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India,

(1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

Counsel for the Respondent No.2: **SRI A. PRABHAKAR RAO,**
S.C. FOR KNRUHS

WRIT PETITION NO: 31297 OF 2024

Between:

Choppa Richitha Reddy, D/o. Choppa Jayarami Reddy Aged about 23 years. Occ. Student R/o. H.No.18-3-58/B3, Flat No.201 Akash Residency, Shanthi Nagar Tirupati District, Andhra Pradesh - 517501.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Honorable Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Honorable Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in

pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31315 OF 2024

Between:

Chalasani Kavya Siva Kumari, D/o. C. Subba Rao, Aged about 28 years, Occ: Student R/o. D.No.45-1-17, Gunadala Machavaram, Vijayawada (Urban) Krishna District, Andhra Pradesh - 520004.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated. 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of the Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31317 OF 2024

Between:

Chemudugunta Neeharika, D/o. C. Vijaya Bhaskar Rao Aged about 25 years, Occ. Student R/o. H.No.10-24-14, Christian Pet 2nd Line, Kavali, Nellore District Andhra Pradesh - 524201.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad - 500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the

judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31319 OF 2024

Between:

Mandapalli Naga Poojitha, D/o. Mandapalli Nagarjuna, Aged about 23 years,
Occ: Student R/o. H.No.44/3 5-4-16, Prakruthi Nagar Sir Pooja Nilayam,
Chemmumiapet Kadapa, YSR District Andhra Pradesh - 516003

AND

..PETITIONER

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad - 500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28/10/2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28/10/2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16/04/2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024 - 25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28/10/2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

Counsel for the Petitioner: **SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

Counsel for the Respondent No.1: **SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

Counsel for the Respondent No.2: **SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31350 OF 2024**Between:**

Pakalapati Sai Manikanta Pranay Varma, S/o. Pakalapati Varahala Raju Aged about 26 years, Occ: Student Rio. H.No.68-10-14/3, Saraswathi Marg Near Ideal College, Vidyuth Nagar Kakinada, East Godavari District Andhra Pradesh - 533003.

...PETITIONER**AND**

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Honorable Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Honorable Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (CI) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic

year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31356 OF 2024

Between:

Yaganti Siva Rama Krishna, S/o. Koteswara Rao, Age. 26 years, Occ. Student R/o.
H.No. 5-16, Thondapi Village, Muppala Mandal, Guntur District, Andhra Pradesh.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad - 500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said

amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31357 OF 2024**Between:**

Mohammad Adil, S/o. Sowdagar Abdul Kalam, Aged about 24 years, Occ. Student
R/o. H.No. 4-72, Upstairs, Chand Bada Nandyal, Kurnool District, Andhra Pradesh -
518501.

...PETITIONER**AND**

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad - 500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State. pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31361 OF 2024

Between:

S. Sony D/o. S.Muniratnam, Aged about 26 years, Occ: Student, R/o.H.No.7-31, Lakshminagar Colony Penumuru, Chittoor District, Andhra Pradesh - 517126.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad - 500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic

year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31362 OF 2024

Between:

Marripudi Geetanjali, D/o. Marripudi Suresh Kumar, Aged about 25 years, Occ: Student R/o. Plot No.401, Meghana Residency Carmel Nagar, Gunadala, Vijayawada (Urban) Kirshna District, Andhra Pradesh - 520004.

AND

...PETITIONER

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad - 500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Honorable Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it

violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31369 OF 2024**Between:**

Gutta Satya Sri D/o. Gutta Veera Vara Prasad Rao, Aged about 26 years, Occ. Student R/o. H.No.2-113, Ankamma Chettu Street Medikonduru Village and Mandal Guntur District, Andhra Pradesh - 522438.

...PETITIONER**AND**

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31375 OF 2024**Between:**

Dr. Tadiboina Lakshmi Prasuna, D/o. Gopala Krishna, Aged about 26 Years, Occ: Student, R/o. 8-28-A/B, Raithuranga Road, Balajirao Peta, Tenali Nelapadu, Guntur, AP.

...PETITIONER**AND**

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order, Writ or Order or Direction, particularly one in nature of Writ of Mandamus declaring the Validity of Rule 8 of the Telangana Admission into Postgraduate (Ayush) Courses Rules 2024 as amended by G.O. Ms. No.149, Health, Medical and Family Welfare (CI) Department, dated 28.10.2024, issued by Respondent No.1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (BAMS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after All India Ayush Post Graduate Entrance Test 2024 (AIAPGET 2024) has issued notification for admission into the PG AYUSH 2024 and writing exam on 06-07-2024 and consequently direct the Respondent No. 2 to treat the Petitioner as a Local candidate for all the purposes of Admission into PG AYUSH 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

(Prayer is amended as per Court Order dated 04.12.2024 vide I.A.No.7 of 2024 in WP.No.31375 of 2024)

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 2 to treat the Petitioner as a Local candidate for all the purposes of Admission into PG AYUSH Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the provisional merit list issued by the Respondent No. 2 with respect to

MD Ayurvedic to an extent of treating the Petitioner as non-local pending disposal of this Writ petition.

IA NO: 3 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents particularly Respondent No. 2 to treat the Petitioner herein as the local candidate and process his application for issuing final merit for admission into MD Ayurvedic and allow him to participate in the web options without reference to the provisional merit list issued by Respondent No. 2 for MD Ayurvedic Course pending disposal of this Writ petition.

IA NO: 4 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Validity of Rule 8 of the Telangana Admission into Postgraduate (Ayush) Courses, Rules, 2024, as amended by G.O. Ms. No.149 Health, Medical and Family Welfare (C1) Department dated: 28.10.2024, issued by the Respondent No.1, pending disposal of this Writ petition.

(Prayer is amended as per Court Order dated 04.12.2024 vide I.A.No.7 of 2024 in WP.No.31375 of 2024)

IA NO: 5 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Provisional Final Merit List in as much as Petitioner is concerned.

IA NO: 6 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the Petitioner to exercise web-options for the first phase of counselling for allotment of seat in MD Homeo under Competent Authority Quota without reference to provisional final merit list.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING M/s. SAINI ARAVIND**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31376 OF 2024

Between:

Dr. Cheepati Veera Sai Teja, S/o. Sreenivasulu, Aged about 26 Years, Occ: Student,
R/o. 7/723, Mochampeta, Kadapa (Cuddapah), Andhra Pradesh

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad - 500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order, Writ or Order or Direction, particularly one in nature of Writ of Mandamus declaring the Validity of Rule 8 of the Telangana Admission into Postgraduate (Ayush) Courses, Rules, 2024, as amended by G.O. Ms. No.149, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No.1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (BHMS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after All India Ayush Post Graduate Entrance Test - 2024 (AIAPGET 2024) has issued notification for admission into the PG AYUSH 2024 and writing exam on 06-07-

2024 and consequently direct the Respondent No.2 to treat the Petitioner as a Local candidate for all the purposes of Admission into PG AYUSH 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

(Prayer is amended as per Court Order dated 04.12.2024 vide I.A.No.7 of 2024 in W.P.No.31376 of 2024)

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents particularly Respondent No. 2 to treat the Petitioner herein as the local candidate and process his application for issuing final merit for admission into MD Homeo and allow him to participate in the web options without reference to the provisional merit list issued by Respondent No. 2 for MD Homeo Course pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the provisional merit list issued by the Respondent No. 2 with respect to MD Homeo to an extent of treating the Petitioner as non-local pending disposal of this Writ Petition.

IA NO: 3 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Validity of Rule 8 of the Telangana Admission into Postgraduate (Ayush) Courses, Rules, 2024, as amended by G.O. Ms. No.149 Health, Medical and Family Welfare (C1) Department dated: 28.10.2024, issued by the Respondent No.1, pending disposal of this Writ petition.

(Prayer is amended as per Court Order dated 04.12.2024 vide I.A.No.7 of 2024 in W.P.No.31376 of 2024)

IA NO: 4 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 2 to treat the Petitioner as a Local candidate for all the purposes of Admission into PG AYUSH Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

IA NO: 5 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Provisional Final Merit List in as much as Petitioner is concerned.

IA NO: 6 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the Petitioner to exercise web-options for the first phase of counselling for allotment of seat in MD Homeo under Competent Authority Quota without reference to provisional final merit list.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING M/s. SAINI ARAVIND**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31396 OF 2024

Between:

Syed Nadeem Shahid Hussain, S/o. Syed Abdulla, Aged about 26 years, Occ. Student R/o. H.No.10-225, Police Station Road Gurrala Chavidi, Chilakaluripet Guntur District, Andhra Pradesh - 522616.

AND

...PETITIONER

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31412 OF 2024

Between:

Mangu Geethanjali, D/o. Mangu Sreenivasa Rao, Aged about 26 years, Occ: Student R/o. LIG 146, 5th Line, Near Sai Baba Temple AP Housing Board Colony, Pattabhipuram, Guntur District, Andhra Pradesh - 522006

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad - 500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 5/10/2024, issued by Respondent No. 1, on the ground that it violates the

judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ Petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ Petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31431 OF 2024

Between:

Pathan Zeba Khatoon, D/o. P. Maqbool Khan, Aged about 24 years, Occ: Student,
R/o. H.No. 87-1108-58, Somisetty Nagar Near Mariadan, Kumool District Andhra
Pradesh - 518002.

AND

...PETITIONER

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal. Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28/10/2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28/10/2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16/04/2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in

pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28/10/2024 issued by the Respondent No. 1, pending disposal of this Writ Petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ Petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31450 OF 2024

Between:

Cherreddy Amarnath Reddy, S/o. Veera Nagireddy, Aged about 25 years, Occ: Student R/o. H.No.1-130, Ongole Road Near Government School, Talluru, Prakasam District, Andhra Pradesh - 523264.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad - 500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal. Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Honorable Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Honorable Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ Petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ Petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31454 OF 2024**Between:**

Budavarapu Shreya, D/o. B. Krishna Murthy, Aged about 23 years, Occ: Student, R/o. H.No. 3/128, Ammavarisala Veedhi Porumamilla, Kadapa, YSR District Andhra Pradesh- 516193.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the

judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

Counsel for the Respondent No.2: **SRI A. PRABHAKAR RAO,**
S.C. FOR KNRUHS

WRIT PETITION NO: 31470 OF 2024

Between:

Lakkimsetty Kaushik, S/o. L. Ramalingeswara Rao Aged about 26 years, Occ:
 Student Rio. H. No. 17- 1- 382/K/1, Flat No. 515 SVRS Neladri Apartment,
 Champapet Rangareddy District - 500079.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B. R. Ambedkar Telangana State Secretariat Hyderabad - 500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State- 506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G. O. Ms. No. 148, Health, Medical and Family Welfare (C1) Department, dated 28. 10. 2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence- based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28- 10- 2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16. 04. 2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024- 25, in pursuant to

NEET (PG) 2024- 25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G. O. Ms. No. 148 Health, Medical and Family Welfare (C1) Department dated 28. 10. 2024 issued by the Respondent No. 1, pending disposal of this Writ Petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences Telangana State. pending disposal of the Writ Petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31472 OF 2024

Between:

Anne Shinelle Bankien, D/o. Bankien Gerard Francis, Aged about 28 years, Occ: Student R/o. H.No.44/16-R-6, Tungabhadra Colony Sunkesula Road, NR Peta, Kurnool District Andhra Pradesh - 518004

AND

...PETITIONER

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28/10/2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28/10/2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16/04/2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28/10/2024 issued by the Respondent No. 1, pending disposal of this Writ Petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ Petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31473 OF 2024

Between:

Kolluru V D K Kavya, D/o. K.V.S. Durga Prasad Aged about 30 years, Occ. Student R/o. Flat No.301, H.No.5-9-22/7 Shiva Sai Classic Apartments Adarsh Nagar, Khairatabad Hyderabad - 500022.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health. Medical and Family Welfare (C1) Department, dated 28/10/2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-

based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31475 OF 2024**Between:**

Seshu Sri Likhya, D/o. Poluka Naga Sessaiah, Aged about 24 years, Occ: Student
R/o. H.No.50/760-A-114-A, Gayathri Estates, Kumool District Andhra Pradesh -
518002.

AND**...PETITIONER**

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Honorable Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28/10/2024 issued by the Respondent No.1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31481 OF 2024**Between:**

SyedaKhansa Fatima, D/o. Syed Zafer Ul Islam, Aged about 25 years, Occ: Student
R/o. H.No.6-10-128/3/A, Plot No.1 Attapur Pillar No.258, Adarsha Nagar
Shivarampalli, Rangareddy - 500052.

...PETITIONER**AND**

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148. Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1. on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic

year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31482 OF 2024

Between:

Kotapati Venkata Sai Krishnan Reddy, S/o. Kotapati Pitchi Reddy, Aged about 26 years, Occ. Student R/o. H.No.1-127, Kandlakunta Veldurthy, Guntur District Andhra Pradesh - 522613.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional post-graduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it

violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ Petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ Petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31484 OF 2024**Between:**

Aafreen Fatima, D/o. Ahsan UI Huq Khan, Aged about 24 years, Occ: Student R/o. H.No. 16-2-142, F.No.306 Nagad Residency, Malakpet Patton Hyderabad - 500036.

...PETITIONER**AND**

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31487 OF 2024

Between:

Syed Fathima Sumurana, D/o. Syed Khader Basha, Aged about 26 years, Occ: Student R/o. Flat No.314, Image Towers Prakash Nagar, YSR Kadapa District Andhra Pradesh - 516001.

AND

...PETITIONER

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28/10/2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28/10/2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16/04/2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28/10/2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic

year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31493 OF 2024

Between:

Balijepalli Madhu Niharika, D/o. Balijepalli Venkataramana Murty, Aged about 26 years, Occ. Student R/o. H.No.15-2-84, Kotha Agraharam Mettakkivalasa, Amadalavalasa Srikakulam, Andhra Pradesh-532185.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences. Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it

violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31496 OF 2024

Between:

Syed Taslim Fathima, D/o. Syed A Alisha Baba, Aged about 27 years, Occ: Student, R/o. H.No.15-7-31, Ismail Street Ramakrishnarao Peta, Kakinada East Godavari District Andhra Pradesh- 533001.

AND

...PETITIONER

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No.1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31497 OF 2024**Between:**

Syed Thousif Banu, D/o. Syed Mahaboob Basha, Aged about 27 years, Occ. Student R/o. H.No. 8-269/1, Medar Street Kadiri, Ananthapur District Andhra Pradesh - 515591. ...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The KaJoji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional post-graduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1. pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic

year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31499 OF 2024

Between:

Koka Chandini Naga Sai, D/o. Koka Venkateswar Rao, Aged about 28 years, Occ: Student R/o. Plot No.20, SR-33, Sitaram Nagar Arjuna Apartments, Safilguda Ramakrishna Puram, Hyderabad - 500056.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad - 500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it

violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31505 OF 2024**Between:**

Chilamkurthi Mohan, S/o. Sridattu, Aged about 25 years, Occ: Student, R/a.19/6691-1, Circar Thota Chillakalapudi, Krishna District Andhra Pradesh- 521002

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad - 500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28/10/2024 issued by the Respondent No. 1. pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31508 OF 2024

Between:

Lakkaraju Venkatesh, S/o. Lakkaraju Venkatarao, Aged about 26 years, Occ. Student R/o. H.No.55-1-24/A, Jajullavani Palem Desapatrunipalem, Paravada Visakhapatnam District Andhra Pradesh - 531021

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O.Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic

year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31515 OF 2024

Between:

Anagoni Dharani Priya, D/o. Anagoni Sadanandam Aged about 27 years, Occ Student R/o. H. No. 1- 45/2, Saidapoor Mandal, Venkepalle, Karimnagar District Telangana - 505472.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B. R. Ambedkar Telangana State Secretariat Hyderabad - 500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State- 506092.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G. O. Ms. No. 148, Health Medical and Family Welfare (C1) Department, dated 28. 10. 2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence- based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the

Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G. O. Ms. No. 148 Health, Medical and Family Welfare (C1) Department dated 28. 10. 2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31518 OF 2024**Between:**

Sagala Saikruthi, D/o. Sagala Hari Sreenivas, Aged about 25 years, Occ: Student, R/o. H.No.3-142-1, 3 RD Road, New Town, Ananthapur District, Andhra Pradesh - 515004.

AND**...PETITIONER**

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021. as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31520 OF 2024

Between:

Devarapalli Joseph, S/o. Devarapalli Ravindra, Aged about 26 years, Occ: Student, R/o. Plot No.103, Raghuram Pride PD Colony, Ponnur Road Near Sai Baba Temple, Guntur District Andhra Pradesh-522003.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic

year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31523 OF 2024

Between:

Hitendra Kumar Choudhary, S/o. Sanwala Ram Aged about 25 years. Occ. Student
R/o. Swami Narayan Bhavan, Roadways Bus Station, Gudamalani, Barmer,
Rajasthan - 344031.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it

violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31527 OF 2024**Between:**

Dhanukonda Sravya, D/o. Chandrashekar Rao, Aged about 25 years, Occ. Student, R/o. H.No.1-48, VTC, Dalaipeta PO, Dalaipeta, Vizianagaram Andhra Pradesh - 535524.

...PETITIONER**AND**

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional post-graduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of ICNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31532 OF 2024

Between:

Marisa Tejaswini, D/o. M.Ravi Kiran, Aged about 25 years, Occ. Student, R/o. H.No.3-3-110, Flat NO.206 Shiva Sai Residency Near Janapriya Attapur, Hyderguda, Rajendranagar Rangareddy District - 500048.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28/10/2024, issued by Respondent No. 1, on the ground. that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28/10/2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16/04/2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28/10/2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654) where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic

year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31541 OF 2024

Between:

Sai Tulasi Alluri, D/o. Srinivasa Raju Alluri Aged about 25 years, Occ. Student R/o. Qtrr No.333 E, Sector 5 Vizag Steel Plant, Ukkunagaram Vishakapatanam Andhra Pradesh- 530032.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments Hon'ble Supreme Court of India, and as well as it violates the Articles

14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1. pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31542 OF 2024**Between:**

Peddi Reddy Harshavardhana Reddy, S/o. Peddi Reddy Narayana Reddy Aged about 25 years, Occ. Student R/o. H.No.2/12, Karanam Van Kothapalli, Pyarampalli, Galiveedu, PO. Galiveedu, Kadapa YSR District Andhra Pradesh - 516267.

...PETITIONER**AND**

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional post-graduate courses are impermissible, which has been followed in the eaten of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31545 OF 2024

Between:

Uppalapati Asritha, D/o. U. V. K. Kishore, Aged about 24 years, Occ: Student R/o. H.No. 74-28-5, VSR Towers, SF- 2 Bhavani Sankar Street, Ayyappa Nagar Vijayawada, Andhra Pradesh - 520007.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B. R. Ambedkar Telangana State Secretariat Hyderabad - 500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State- 506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G. O. Ms. No. 148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G. O. Ms. No. 148 Health, Medical and Family Welfare (C1) Department dated 28. 10. 2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic

year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31546 OF 2024

Between:

Modepalli Venkata Khyathi, D/o. Modepalli Doraswamy, Aged about 27 years, Occ: Student R/o. H.No.501, SKS Royal Meadows Patamata, Vijayawada Andhra Pradesh -520010.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal. Telangana State-506002

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate

courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31548 OF 2024

Between:

Chaganti Sananda, D/o. Chaganti Srinivasa Rao, Aged about 25 years, Occ. Student R/o. H.No.2-7a4/1a, Shivalayam Street Venkat Nagar, Kakinada, East Godavari Andhra Pradesh - 533003.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28/10/2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148

Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31554 OF 2024

Between:

Paidi Karthik S/o. Satyanarayana, Aged about 26 years, Occ: Student, R/o. H.No.2-115, Pedda Veedhi Kinthali, Srikakulam District Andhra Pradesh - 532402.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O.

Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31559 OF 2024

Between:

Challa Venkata Sai Jitendra Reddy, S/o. Challa Subba Reddy, Aged about 26 years.
Occ. Student R/o. H.No.1/166, Kamanur Kadapa, YSR District Andhra Pradesh -
516175.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission

into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31565 OF 2024

Between:

Adapaka Renuka, D/o. Adapaka Ganesh, Aged about 26 years, Occ: Student, R/o. H.No.22-1-1-63A, Kata Veedhi Near Ramalayam, Vizianagaram Andhra Pradesh-535002.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Honorable Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31572 OF 2024

Between:

Thanooj Subhash Mukala, S/o.Veera Venkata Satyanarayana, Aged about 26 years, Occ. Student R/o. H.No. 17/542-40, Sai Ushodaya Towers Slaterpet, Gudivada, Krishna District Andhra Pradesh - 521301.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat, Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the

judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional post-1 graduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS

WRIT PETITION NO: 31578 OF 2024

Between:

Segu Yamini, D/o. S. Surya Prakash Aged about 25 years, Occ. Student R/o.
H.No.42-156-31 Flat No.58 NGO Colony, Sankarapuram Duvvur, Kadapa, YSR
District Andhra Pradesh - 516002

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28/10/2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28/10/2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16/04/2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL
THE PUBLIC PROSECUTOR**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31582 OF 2024**Between:**

Potnuru Yamini, D/o. Govinda, Aged about 25 years, Occ: Student, R/o. H.No.1-21A,
Main Veedhi Chintalapeta, Srikakulam District Andhra Pradesh-532168
...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad - 500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic

year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31584 OF 2024

Between:

Mallela Sai Surya, S/o. M. Govinda Rajulu, Aged about 25 years, Occ: Student, R/o. H.No.45/24-R-A-6-5, Sri Krishna Colony, Near Trinity School Ashok Nagar, Kurnool District Andhra Pradesh - 518005.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangan, State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said

amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28/10/2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31587 OF 2024**Between:**

Gadige Shashank, S/o. G Hanumanthu, Aged about 26 years, Occ. Student, R/o. H.No.4-27, Main Road Undavelly Manopad Mandal, Mahabubnagar Telangana State -509153.

...PETITIONER**AND**

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional post-graduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31604 OF 2024

Between:

Bonthu Sushma, D/o. Syama Sundara Reddy, Aged about 26 years, Occ: Student
R/o. H.No.4-5-2&A, 1/1 ST Line Rammannapeta, Guntur Chandramouli Nagar,
Guntur Andhra Pradesh - 522007.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBES Course) in professional post-graduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic

year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31621 OF 2024

Between:

Kukatikonda Jyothirmie, D/o. Kukatikonda Veeranna, Aged about 26 years, Occ: Student H.No.81/314-3-A, Udyoga Nagar Near Gooty Petrol Bunk, Sharada Nagar Kurnool District, Andhra Pradesh-518002.

AND

...PETITIONER

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (CI) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said

amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31623 OF 2024**Between:**

Petchetti Harini, C/o Korukonda Praveen, Aged about 27 years, Occ: Student, R/o. H.No. 55-1-585, Ward 55 GVMC, Paravada Mandal Dasapatrunipalem, Visakhapatnam Andhra Pradesh - 531021

...PETITIONER**AND**

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad - 500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL

Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS

WRIT PETITION NO: 31628 OF 2024**Between:**

Chippada Bhanu Prasanna, D/o. Chippada Srinivas, Aged about 26 years, Occ: Student R/o. H.No.7, Main Road, Thallarevu East Godavari District Andhra Pradesh-533463.

...PETITIONER**AND**

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic

year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31630 OF 2024

Between:

Tulasi Vidya Dhari, D/o. Venkateshwarlu, Aged about 26 years, Occ: Student, R/o. H.No.9-204A, Sree Ram Nagar Tulasi Complex, Kodur, Kadapa YSR District, Andhra Pradesh-516101.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28.10.2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28-10-2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate

courses NEET PG 2024 on 16.04.2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021 as amended vide G.O. Ms. No.148 Health, Medical and Family Welfare (C1) Department dated 28.10.2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31637 OF 2024

Between:

**Mamidiseti Sri Sai Pavan, S/o. Gopala Krishna, Aged about 26 years, Occ: Student,
R/o. H.No.1-93, Chintalapalli Main Road Razole, East Godavari District Andhra
Pradesh 533244**

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical Health and Family Welfare Department Dr. B.R. Ambedkar Telangana State Secretariat Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses) Rules, 2021, as amended by G.O. Ms. No.148, Health, Medical and Family Welfare (C1) Department, dated 28/10/2024, issued by Respondent No. 1, on the ground that it violates the judgment of the Hon'ble Supreme Court in Dr. Pradeep Jain vs. Union of India, (1984 (3) SCC 654), where the 3 Judge Bench categorically held that residence-based reservations other than institutional preference (MBBS Course) in professional postgraduate courses are impermissible, which has been followed in the catena of Judgments of the Hon'ble Supreme Court of India, and as well as it violates the Articles 14, 15, 19, and 21 of the Constitution of India as the said amendment is made on 28/10/2024 after National board of examination in medical sciences (NBEMS) has issued notification for admission into the post graduate courses NEET PG 2024 on 16/04/2024 and consequently direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25, in pursuant to NEET (PG) 2024-25, under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule VIII of the Telangana Medical Colleges (Admission into Postgraduate Medical Courses Rules, 2021 as amended vide G.O. Ms. No.148

Health, Medical and Family Welfare (C1) Department dated 28/10/2024 issued by the Respondent No. 1, pending disposal of this Writ petition.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate for all the purposes of Admission into PG Medical Degree and Diploma Courses Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State, pending disposal of the Writ petition.

**Counsel for the Petitioner: SRI B. MAYUR REDDY, SENIOR COUNSEL
REPRESENTING SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI A. SUDARSHAN REDDY,
THE ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

WRIT PETITION NO: 31640 OF 2024

Between:

Kommoju Amrutha Varshini, D/o. Kommoju Venkata Raju, Aged about 24 years, Occ: Student, R/o. H.No.7-1-220/46, Flat No.202, Sravya D Estates, Dharam Karam Road, Opp. Nature Cure Hospital, Balkampet, Hyderabad - 500016.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Dr. B.R. Ambedkar Telangana State Secretariat, Hyderabad -500022.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State-506002.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a ATI or order or direction more particularly in the nature of Writ of Mandamus declaring the Rule VIII of the Telangana Medical Colleges